

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

ABSTRACT

High Court for the State of Telangana – HOLIDAYS – Declaration of Public Holiday on **Friday the 5th August, 2022**, by canceling the Public Holiday on 12.08.2022 (Friday) on account of '**Varalakshmi Vratam**' to the High Court for the State of Telangana and offices working under the administrative control of the High Court for the State of Telangana – **Notified.**

ROC.NO.2579/SO/2021

DATED:02.08.2022

Notification No.12/SO/2022

Read: Notification No.22/SO/2021, dt.30.11.2021.

In partial modification of the High Court's Notification read above, the High Court for the State of Telangana hereby declares Public Holiday on **Friday the 5th August, 2022** by canceling public holiday on 12.08.2022 on account of '**Varalakshmi Vratam**' to the High Court for the State of Telangana, Telangana State Judicial Academy, Secunderabad, Telangana State Legal Services Authority, Hyderabad, High Court Legal Services Committee, Hyderabad and Mediation and Arbitration Center in the State of Telangana.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (With a request to place the notification before the Hon'ble the Chief Justice, for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (With a request to place, the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana.
- 5) All the Officers, High Court for the State of Telangana.
- 6) All the Section Heads, High Court for the State of Telangana.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.
- 8) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 9) The Secretary, H.C. Legal Service Committee, Hyderabad.
- 10) The Advocate General, State of Telangana, Hyderabad.
- 11) The Secretary to Governor, for the State of Telangana, Hyderabad.
- 12) The Chief Secretary to Government, Government of Telangana, Hyderabad.

- 13) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of
Telangana, Hyderabad.
 - 14) The Director, High Court Arbitration & Mediation Centre, Hyderabad.
 - 15) The Chairman, Industrial Tribunals (I,II & Addl.), Hyderabad.
 - 16) The III Member, Tribunal for Disciplinary Proceedings, Hyderabad.
 - 17) The Chairman, Telangana State Value Added Appellate Tribunal, Hyderabad.
 - 18) The Presiding Officers, Labour Courts I, II & III, Hyderabad.
 - 19) The Secretary General, Supreme Court of India, New Delhi.
 - 20) The Registrar, All High Courts in India.
 - 21) The Registrar, Income Tax Appellate Tribunal, Hyderabad.
 - 22) The Registrar, Telangana Lokayukta, Hyderabad.
 - 23) The Registrar, State Consumers Redressal Forum, Hyderabad.
 - 24) The Secretary, Bar Council for State of Telangana, Hyderabad.
 - 25) The Accountant General, Telangana, Hyderabad.
 - 26) The Public Prosecutor for the State of Telangana, Hyderabad.
 - 27) The Administrator, Government Pleaders office, Hyderabad.
 - 28) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
 - 29) The Director of Prosecutions, Hyderabad.
 - 30) The Commissioner of Printing Stationery & Stores Purchase, Government Central Press,
State of Telangana, Chanchalguda, Hyderabad (For Publication in the Gazette).
 - 31) The President, Telangana High Court Advocates' Association, Hyderabad.
 - 32) The Secretary, Advocates' Clerks' Association, High Court for the State of Telangana.
 - 33) The Commissioner, Information & Public Relations, Hyderabad.
(with a request to publish the notification in all local dailies)
 - 34) The Director, All India Radio, Public Gardens, Hyderabad.
 - 35) The News Director, Doordarshan Kendra, Ramanthpur,
Hyderabad.
 - 36) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
 - 37) The Deputy Director, Public Relations, Telangana Secretariat, Hyderabad.
 - 38) The Overseer, High Court for the State of Telangana.
- + SPARE.

} With a request for making
necessary announcement

} For publication in the Newspaper